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A.K.Rai Vrs. UOI

Admission Sl. No. 6
O.A. No. 260/00102 of 2016
Order dated: 25.02.2016

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Heard Mr. D.K.Mohanty, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

At the outset Mr. Rath raised serious objection regarding maintainability of this case before this Bench.

Mr. Mohanty brought to our notice that though the applicant was deputed to Rail Vikash Nigam Ltd. having its office at Kolkata but he was posted in the Orissa and, accordingly, this case can be taken before this Bench of the Tribunal.

Taking into account the submission made by Ld. Counsels for both the sides, keeping the point of maintainability and jurisdiction open, issue notice to the Respondents returnable within four weeks. Counter to be filed within a further period of four weeks therefrom.

Mr. Mohanty submitted that the Tribunal should protect the applicant for the time being. As we have kept the point of

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maintainability and jurisdiction open, we are not inclined to entertain
such prayer.

Par

MEMBER(Admn.)

Weller

MEMBER(Judl.)

RK

